

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) (Insolvency) No. 1038 of 2020

IN THE MATTER OF:

Arcelormittal India Pvt. Ltd.

...Appellant

Versus

SREI Infrastructure Finance Ltd. & Ors.

...Respondents

Present:

For Appellant: Mr. Neeraj Kishan Kaul, Sr. Advocates with Ms. Ruby Singh Ahuja, Mr. Vishal Gehrana, Mr. Anupm Prakash and Mr. Utkarsh Maria, Advocates.

For Respondents: Mr. Kapil Sibal, Sr. Advocate with Mr. Sandeep Singhi, Mr. Gaurav Mathur, Mr. Adit Pujari, Mr. Abhishek Shah and Ms. Anushree Kapadia, Advocates for R-1.

Mr. Ravi Kadam, Sr. Advocate with Mr. Sudhir Sharma, Mr. Abhishek Swaroop, Mr. Ashim Sood, Mr. Naman Singh Bagga, Ms. Bhargavi Kannan and Mr. Senu Nizar, Advocates for R-2.

Mr. Raunak Dhillon, Ms. Surbhi Pareek, Mr. Aditya Marwah and Mr. Shubhankar Jain, Advocates for R-3.

With

Company Appeal (AT) (Insolvency) No. 1043 of 2020

IN THE MATTER OF:

Arcelormittal Nippon Steel India Ltd.

...Appellant

Versus

SREI Infrastructure Finance Ltd. & Ors.

...Respondents

Cont'd...../

Present:

For Appellant: Mr. Ravi Kadam, Sr. Advocate with Mr. Sudhir Sharma, Mr. Abhishek Swaroop, Mr. Ashim Sood, Mr. Naman Singh Bagga, Ms. Bhargavi Kannan and Mr. Senu Nizar, Advocates.

For Respondents: Mr. Kapil Sibal, Sr. Advocate with Mr. Sandeep Singhi, Mr. Gaurav Mathur, Mr. Adit Pujari, Mr. Abhishek Shah and Ms. Anushree Kapadia, Advocates for R-1.

Ms. Ruby Singh Ahuja, Mr. Vishal Gehrana, Mr. Anupm Prakash and Mr. Utkarsh Maria, Advocates.

Mr. Raunak Dhillon, Ms. Surbhi Pareek, Mr. Aditya Marwah and Mr. Shubhankar Jain, Advocates for R-3.

ORDER
(Through Virtual Mode)

05.03.2021: In view of paucity of time the matter could not be taken up for consideration before this Bench. The matter is assigned to Court No. IV where it shall be taken up for hearing on **19th March, 2021 at 2:00 PM.**

Interim direction to continue.

[Justice Bansi Lal Bhat]
Acting Chairperson

[Dr. Ashok Kumar Mishra]
Member (Technical)

am/gc